



**Government of Jammu and Kashmir,
Health and Medical Education Department
Civil Secretariat, Jammu/Srinagar**

Notification,

Jammu, the 2nd April 2026.

S. O 91 :-In exercise of the powers conferred by sub-sections (1) of section 78 read with sub-section (2) of section 71 of the Narcotic Drugs and Psychotropic Substances Act, 1985, the Lieutenant Governor of the Union territory of Jammu and Kashmir hereby makes the following rules; namely:-

1. Short Title, Extent and Commencement.- (1) These rules may be called the Jammu and Kashmir Substance Use Disorder Treatment, Counselling and Rehabilitation Centres Rules, 2026.

(2) They shall extend to the whole of the Union Territory of Jammu and Kashmir.

(3) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions.- In these Rules, unless the context otherwise requires. —

- (a) **"Act"** means the Narcotic Drugs and Psychotropic Substances Act, 1985;
- (b) **"Accredited Centre"** means a Centre recognized by the Government under these Rules for quality compliance and good clinical practices;
- (c) **"Centre"** means any institution, hospital, or facility that provides treatment, detoxification, counselling, or rehabilitation for persons with substance use disorder;
- (d) **"District Nodal Officer"** means an officer nominated by the Licensing Authority to co-ordinate inspection, reporting, and grievance redressal at the district level;
- (e) **"Government"** means the Government of the Union Territory of Jammu and Kashmir;
- (f) **"Licensing Authority"** means the licensing authority as provided under Rule 3 ;
- (g) **"Monitoring Committee"** means the committee constituted under Rule 12;
- (h) **"Patient"** means a person receiving treatment or rehabilitation services at a licensed Centre;

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- (i) **"Portal Administrator"** means the designated officer responsible for data integrity, user authentication, and reporting under the online system maintained by the Health and Medical Education Department.
- (j) **"Prescribed Authority"** means the officer or agency designated by the Government to inspect, regulate, and report on Centres;
- (k) **"Portal"** means the official online platform designated by the Health and Medical Education Department for registration, record maintenance, and reporting;
- (l) **"Psychiatrist, Clinical Psychologist, Nurse, and Counsellor"** shall have the same meanings as assigned to them under the relevant Central statutes or professional councils;

3. Licensing Authority.- The Director Health Services Jammu/Kashmir or such other officer as may be notified by the Government shall be the licensing authority for the purposes of these rules.

4. Licensing of Centres:- (1) No person or institution shall establish or run a Centre without obtaining a valid licence from the Licensing Authority.

- (2) The licence shall be issued only after due inspection and verification of—
 - (a) infrastructure and physical facilities;
 - (b) qualified staff;
 - (c) treatment and counselling systems;
 - (d) record-keeping arrangements; and
 - (e) compliance with the medical and ethical standards prescribed.
- (3) The licence shall be valid for a period of three years and renewable upon satisfactory compliance.
- (4) The Licensing Authority shall ensure equitable distribution of Centres across districts, considering population density, treatment needs, and accessibility.
- (5) No Centre shall function in a residential area without prior approval of the Municipal Corporation/ Municipality/ Panchayat concerned and shall also obtain a No Objection Certificate from the concerned Police Station.

5. Application for Licence or Renewal.-(1) An application shall be made in Form A along with such fee as may be notified.

- (2) The application shall include—
 - (a) proof of legal possession of the premises;
 - (b) layout plan and bed strength;
 - (c) details and qualifications of staff;

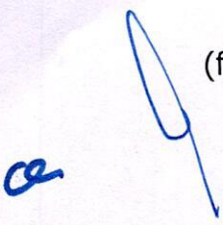
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- (d) equipment list; and
 - (e) an undertaking to maintain real-time records on the official Portal.
- (3) Incomplete or false information shall render the application liable for rejection.
 - (4) The Licensing Authority may verify antecedents of the applicant and key personnel through the Police Department/CID.
 - (5) The Centres run by Government or NGOs funded by the Social Welfare Department shall be exempted from payment of application fees but these centres have to comply with other requirements for establishment of centres provided under these rules.

6. Infrastructure Standards:-Every Centre shall ensure—

- (a) A minimum area of 400 sq ft per 10 beds for IPD only;
- (b) Separate rooms for counselling, and outpatient rooms;(Minimum 130-150sq ft):
- (c) Separate male and female wards with adequate privacy;
- (d) Provision of two beds for emergency/Detoxification with continuous medical supervision;
- (e) Waiting Area with provision of drinking water and Wash room for OPD more than 50/day;
- (f) Secure pharmacy/dispensing area with CCTV;
- (g) Facilities for biomedical waste disposal in accordance with applicable rules;
- (h) Display of emergency evacuation plans and availability of a first aid and resuscitation corner equipped with basic life support (BLS) facilities;
- (i) CCTV coverage of all sections including wards, pharmacy, dispensing, and entry/exit areas, etc., with footage retained for at least 90 days;
- (j) Compliance with Fire Safety and Disaster Management Regulations of the UT Administration;
- (k) All essential statutory compliances under the Clinical Establishments (Registration and Regulation) Act, 2010.

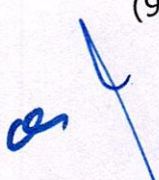
7. Staffing Pattern.-(1) Each Centre shall employ at least—

- (a) One Psychiatrist (full-time or part-time);
 - (b) One Medical Officer (MBBS with addiction-medicine training);
 - (c) One Clinical Psychologist per 15 patients;
 - (d) One Nurse per 10 patients;
 - (e) Social Worker or Counsellor, who are M. Phil or M.A. in Psychology/Sociology or Social work (preferably having training in substance use disorder treatment from recognised institution.)
 - (f) Support staff (attendants, record-keeper, Cook, Sanitation worker and security).
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- (2) All professional staff shall have valid registration under NMC/MCI and respective Councils. Periodic trainings accredited by NISD, AIIMS-NDDTC, or equivalent.
- (3) Every Centre shall nominate a Responsible Officer for compliance, who shall be accountable for adherence to medical, legal, and ethical standards
- (4) Periodic staff training shall be mandatory at least once every year from the recognised/authorised institutions.

8. Support Services:- Each centre shall provide the following support services, namely:-

- (i) Emergency Medical Care;
- (ii) Recreational/rehabilitation facilities and outdoor activities;
- (iii) Regular daily outpatient service;
- (iv) Referral linkage for specialist medical services, laboratory services, HIV/AIDS centres, RNTCP centres; and
- (v) Adequate transport facilities for patients for the purpose of linkage activities and Emergency Medical Care.

- 9. Medical Standards and Treatment Protocols.-**(1)The Centre shall follow Standard Operating Procedure issued by Health and Medical Education Department vide no Secy/H&ME/2022/30 dated 15.9.2022/National Guidelines for Drug Demand Reduction, NACO/WHO protocols, and any directions issued by the Government.
- (2) Centre shall administer only approved pharmacotherapy's under the prescription of a qualified Psychiatrist/Medical Officer.
 - (3) Each patient shall be assigned a Unique Treatment Identification Number (UTIN) linked to the central database.
 - (4) Before initiating substitution therapy, the Centre shall verify the patient's treatment history through the Portal.
 - (5) Drug dispensation shall be done under direct supervision and take-home doses shall require written approval of the Psychiatrist.
 - (6) Centres shall maintain daily dispensing registers, stock registers, and digital entries; all records shall be retained for at least five years.
 - (7) Each Centre shall establish a Quality-Assurance Cell responsible for ensuring correct dosages, expiry-date checks, and storage of controlled drugs. The Licensing Authority shall maintain a Drug Dispensation Monitoring Cell (DDMC) at UT level to monitor real-time usage of substitution medicines through the Portal.
 - (8) Each batch of controlled drugs shall be traceable from supplier to patient through barcode or digital verification.
 - (9) Centres shall report adverse drug reactions within 48 hours to the Licensing Authority and Pharmacovigilance Cell.
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- (10) In the event of a death or serious adverse event, intimation shall be made within 24 hours to the nearest Police Station and the Chief Medical Officer of the district as well as Licensing Authority.
- (11) Each patient shall be registered (Aadhar Based) only in one Centre at a time. The Portal shall automatically block duplicate registrations using Aadhaar number, biometric authentication, or any other unique identifier approved by the Government.
- (12) Before initiation of treatment, the Centre shall obtain a written declaration from the patient regarding non-registration in any other Centre; false declaration shall be liable for penal action.
- (13) Inter-Centre transfer of a patient shall be permitted only through the Portal, with prior approval of the Licensing Authority and verification of ongoing medication history.
- (14) Every Centre shall install biometric attendance/verification systems for daily dispensing to ensure that only the registered patient receives medication.
- (15) Stock reconciliation of controlled medicines shall be conducted daily, with countersigned verification by the in-charge Pharmacist and Medical Officer.
- (16) Unused, expired, or damaged drugs shall be returned to the supplier or destroyed under the supervision of the Drug Control Authority, and records thereof shall be uploaded within 48 hours.
- (17) Any discrepancy between stock records and actual balance shall be reported within 24 hours to the Licensing Authority and shall invite immediate inspection.
- (18) Patients found diverting or selling substitution medicines shall be deregistered and reported to law enforcement agencies.
- (19) Every Centre shall conduct mandatory periodic drug-testing of patients under treatment to assess compliance with therapy; non-compliance shall be recorded and reported.
- (20) No substitution therapy shall be provided to walk-in or unverified patients; identity and address proof shall be mandatory before admission.
- (21) Periodic joint inspections shall be carried out by the Drug Control Department, Health Department, and Police to ensure compliance with dosage and inventory norms.

10. Record Keeping and Reporting.- (1) Centre shall maintain—

- (a) Admission and discharge registers;
- (b) Patient case-files and counselling records;
- (c) Drug stock and issue registers;
- (d) Adverse-event and relapse reports.

(2) Centre shall upload data monthly on the Portal in prescribed formats.

- (3) The Licensing Authority shall integrate records across Centres to detect duplicate patients and possible misuse.
- (4) Falsification, non-submission, or obstruction of records shall lead to suspension or cancellation of licence.
- (5) Aggregate anonymised data may be shared with law enforcement and social welfare departments.
- (6) The Portal shall support integration with the State Crime Records Bureau (SCRB) and Social Welfare Department.
- (7) District Nodal Officers shall monitor monthly data compliance.
- (8) Records shall be subject to audit by the Accountant General or any agency authorised by the Government.

11. Ethical and Patient-Care Standards.- (1) Treatment shall be voluntary; involuntary admission is permissible only under judicial or medical certification.

- (2) Informed consent must be obtained before initiation of therapy.
- (3) Confidentiality and dignity of patients shall be strictly protected.
- (4) Use of force, coercion, or degrading treatment is prohibited.
- (5) Family participation and community-based follow-up shall be encouraged.
- (6) Female patients shall be attended only in the presence of female staff.
- (7) In case of minors, consent of parent or legal guardian shall be mandatory.
- (8) Centres shall coordinate with Social Welfare and Employment Departments for post-treatment rehabilitation.
- (9) Periodic patient satisfaction surveys shall be conducted and results uploaded on the Portal.

12. Monitoring and Inspection. -(1) The Government shall constitute a Monitoring Committee at UT level which shall comprise of the representatives from Departments viz Health and Medical Education, Law, Justice and P.A, Social Welfare, Police (Narcotics Control), and Civil Administration.

- (2) The Monitoring Committee shall meet quarterly to review performance and compliance trends.

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- (3) The Licensing Authority shall conduct at least two inspections annually.
- (4) The Inspection teams shall include representatives from Health, Police, and Social Welfare Departments.
- (5) Unannounced inspections may be ordered at any time.
- (6) Centres shall extend full cooperation and furnish all records on demand.
- (7) The Deputy Commissioner shall conduct surprise visits and submit quarterly reports.

13. Audit and Data Security.- (1) All electronic records shall be maintained on secure servers with audit trails.

- (2) The Licensing Authority may empanel independent experts for technical audits.
- (3) Annual third-party audits may be ordered to ensure data integrity and drug accountability.
- (4) The Portal shall comply with the J&K Information Security Policy and the Information and Technology Act, 2000;
- (5) Data shall be stored in encrypted format with user-level access controls.
- (6) Each transaction relating to narcotic or psychotropic substances shall be digitally logged and verifiable.

14. Suspension or Cancellation of Licence.- (1) The Licensing Authority may suspend or cancel a licence if:-

- (a) the Centre violates these Rules or the Act;
 - (b) there is misuse/diversion of drugs;
 - (c) patient safety is jeopardised; or
 - (d) false or incomplete records are maintained.
- (2) An opportunity of hearing shall be provided before final orders under sub-section (1) are passed.
- (3) In the event of suspension or cancellation of any licence, the Licensing Authority shall ensure safe transfer of patients to another licensed Centre.

- (4) An appeal against the order of licensing authority shall lie before the Administrative Secretary, Health and Medical Education Department, within 30 days from the date of passing of order along with such fee as may be notified in this regard.

15. Display and Transparency.- (1) Centres shall display:-

- (a) valid licence;
 - (b) names and qualifications of staff;
 - (c) approved schedule of charges; and
 - (d) helpline numbers for grievance redressal.
- (2) Misleading advertisements or claims of guaranteed cure are prohibited.
- (3) Centres shall display a QR code linking to their licence verification and latest inspection status.
- (4) Feedback and grievance portals shall be accessible online and reviewed monthly.

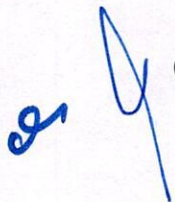
16. Offences and Penalties.- (1) Any violation of these rules shall attract action under sections 25, 26 and/or 27 of the Narcotic Drugs and Psychotropic Substances Act, 1985 in addition to administrative penalties.

- (2) The Licensing Authority may recommend sealing of premises in cases of grave violations.
- (3) Any person upon whom penalty has been imposed may be debarred from fresh applications for up to five years.

17. Transitional Arrangements.- (1) All the existing centres shall comply with the provisions of these rules and shall apply within a period of six months from the date of issuance of these rules before the licensing authority for licensing.

- (2) In case of non-compliance of sub-rule (1), the Centre shall cease to operate thereafter.
- (3) A list of provisionally registered Centres shall be published within 30 days, and these Centres shall be mandatorily inspected within six months from the date of publication.

18. Power to Relax.- (1) The Government may, for reasons to be recorded in writing and in public interest, relax the application of any rule in exceptional circumstances.

- (2) Such relaxation shall not dilute provisions related to safety, ethics, or data security.
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19. Repeal and Savings.- (1) All previous orders or circulars shall stand repealed except Standard Operating Procedure for handling the identified drug abusers issued by Health and Medical Education Department issued vide no Secy/H&ME/2022/30 dated 15.9.2022.

(2) Notwithstanding such repeal, anything done or any action taken under any of the orders or circulars repealed by sub-rule (1) shall, in so far as it is not inconsistent with the provisions of these rules, be deemed to have been done or taken under the corresponding provisions of these rules.

20. Grievance Redressal and Coordination.-(1) The Licensing Authority shall establish a helpline and online complaint portal for patients, families, and the public.

(2) The complaints shall be resolved within 30 days and summary reports published quarterly.

Annexures (Indicative)

- **Form A** – Application for Licence
- **Form B** – Licence to Operate a Centre
- **Form C** – Renewal of Licence
- **Form D** – Inspection Checklist
- **Form E** – Monthly Reporting Format

By order of the Hon'ble Lieutenant Governor, J&K.

Sd/-

(M. Raju), IAS

Commissioner/Secretary to Government
Health and Medical Education Department

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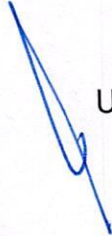
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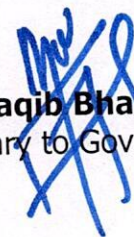
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1. All Financial Commissioners (Additional Chief Secretaries)
2. Director General of Police, J&K.
3. All Principal Secretaries to the Government.
4. Principal Secretary to Hon'ble Lieutenant Governor.
5. Joint Secretary (JKL) Minister of Home Affairs, Government of India.
6. All Commissioner/Secretaries to the Government
7. Secretary Legislative Assembly, J&K.
8. All Deputy Commissioners.
9. Director Information J&K.
10. Director Archives, Archaeology and Museums, J&K.
11. Principal Government Medical College (All).
12. All Senior Supdt. of Police.
13. Director Health Services Jamm/Kashmir.



14. OSD to Hon'ble Minister for Health and Medical Education Department.
15. General Manager Government Press Jammu/Kashmir for publication in next issue of Government Gazette.
16. All Chief Medical Officers of Health and Medical Education Department.
17. Private Secretary to Chief Secretary.
18. Private Secretary to Commissioner/Secretary to Government H&ME Department.
19. Notification/Stock file/Website master.


(Abdul Raqib Bhat) JKAS
Under Secretary to Government

 02.04.26

Form A

Application for Grant/Renewal of Licence to Establish or Run a Substance Use Disorder Treatment, Counselling and Rehabilitation Centre (See Rule 5)

1. Name of the Applicant / Organization:

2. Type of Organization (Individual / Trust / Society / NGO / Private Institution / Government Institution):

3. Registration Details (if Society/Trust/Company):

Registration Number:

Date of Registration:

Issuing Authority:

4. Address of Proposed Centre:

District:

Tehsil:

Police Station:

Contact Number:

Email ID:

5. Details of Premises (Ownership/Lease/Rent – attach proof):

6. Total Area (sq ft):

7. Proposed Bed Strength:

8. OPD Capacity per day:

9. Infrastructure Details (Separate counselling room, male/female wards, detox beds, pharmacy area, CCTV, fire safety compliance):

10. Equipment available (attach list):

Staff Details:

S.No	Name	Qualification	Registration No	Designation	Experience
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Declaration:

I hereby declare that the information furnished above is true and correct and that the Centre shall comply with the provisions of the Jammu and Kashmir Substance Use Disorder Treatment, Counselling and Rehabilitation Centres Rules, 2026.

Date:

Place:

Signature of Applicant / Authorized Signatory

Form B

Licence to Operate a Substance Use Disorder Treatment, Counselling and Rehabilitation Centre

(See Rule 4)

Licence Number: _____

Name of the Centre: _____

Address of the Centre: _____

Authorized Bed Strength: _____

Services Permitted:

- Detoxification Services
- Counselling and Psychological Support
- Rehabilitation Services
- Opioid Substitution Therapy (if permitted)

Conditions:

The Centre shall comply with all provisions of the Rules, 2026.

The Centre shall maintain proper patient records and drug registers.

The Centre shall allow inspections by authorised officers.

Misuse or diversion of drugs shall invite cancellation of licence.

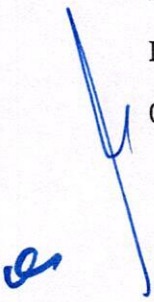
Any change in infrastructure, management, or staff must be reported to the Licensing Authority within 30 days.

Validity: Three years from the date of issue.

Date of Issue: _____

Licensing Authority (Director Health Services Jammu/Kashmir)

Official Seal

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Form C

Application for Renewal of Licence (See Rule 5)

1. Name of the Centre:
2. Licence Number:
3. Date of Issue of Existing Licence:
4. Expiry Date:
5. Address of Centre:
6. Present Bed Strength:

Updated Staff Details:

S.No	Name	Qualification	Designation	Registration No
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Declaration:

The Centre certifies that it has complied with all provisions of the Jammu and Kashmir Substance Use Disorder Treatment, Counselling and Rehabilitation Centres Rules, 2026.

Date:

Place:

Authorized Signatory



Form D

Inspection Checklist for Substance Use Disorder Treatment Centres (See Rule 12)

Inspection Date:

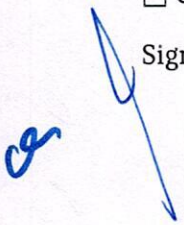
Inspection Team Members:

Item	Status (Compliant/Non-Compliant)	Remarks
Valid licence displayed		
Staff details displayed		
Separate counselling rooms available		
Separate male/female wards		
Emergency detox beds available		
Patient records maintained		
Drug stock register maintained		
Controlled drug storage secure		
CCTV coverage functional		
Fire safety compliance		

Overall Recommendation:

☐ Compliant ☐ Minor Deficiencies ☐ Major Violations

Signature of Inspection Team



Form E

Monthly Reporting Format for Substance Use Disorder Treatment Centres (See Rule 10)

Reporting Month:

Centre Name:

District:

Licence Number:

Patient Statistics:

Category

Number

New Admissions

Existing Patients

Discharges

Relapses

Drug Utilisation:

Drug

Opening Stock

Received

Dispensed

Closing Stock

Adverse Events (if any):

Number of adverse drug reactions:

Serious events:

Deaths (if any):

Authorized Signatory

Name:

Designation:

Date:

